

## Annexure -8

Name of the Corporate Debtor: Privilege Industries Limited

Date of Commencement of CIRP: 15<sup>th</sup> February 2023 (Order received on 20<sup>th</sup> February 2023)List of Creditors as on 29<sup>th</sup> January 2024

List of Operational creditors (other than Workmen and Employees and Government Dues)

S. No	Details of Claimant		Details of Claim received		Details of Claim admitted				Amount of Contingent claim	Amount of any mutual Department Government dues, that may be set-off	Amount under verification	Amount rejected	Remarks
	Ref No.	Name of Claimant	Date of claim submission	Amount claimed	Amount admitted	Nature of Claim	Whether Related Party?	% of voting share in CoC, if applicable					
1	OCC (Others) - 1	Housing Development and Infrastructure Limited	23-Mar-23	2,88,23,432	-	Operational	Yes	-	-	-	-	2,88,23,432	<p>1) Property taxes - A claim has already been lodged by MCGM vide letter dated 23rd June 2023 directly with the Corporate Debtor for the pending property tax dues for the property owned by the Corporate Debtor and the claim made by HDIL which is a related party on whom the MCGM has made a consolidated claim is rejected for the following reasons</p> <ul style="list-style-type: none"> <li>MCGM being a statutory authority, any claim for property tax dues for the property owned by the Corporate debtor needs to be directly paid by the Corporate Debtor to MCGM</li> </ul> <p>2) Common area maintenance charges - As the claimant has not provided sufficient documents substantiating the claim made (i.e. GST invoices, workings for the amount claimed, document for rate specified, etc) and satisfactory responses to the queries raised, this claim has been rejected.</p>
		Total		2,88,23,432	-			-	-	-	-	2,88,23,432	